

**Central Administrative Tribunal  
Principal Bench**

**RA No.181/2017  
MA No.2801/2017  
in  
OA No.4690/2014**

New Delhi, this the 10<sup>th</sup> day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Dr. Pragya Shukla ... Applicant

Versus

Union of India & others ... Respondents

**O R D E R (in circulation)**

**Justice Permod Kohli, Chairman :**

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation.

4. MA No.2801/2017 seeking stay of operation of the judgment is also rejected.

( Shekhar Agarwal )  
Member (A)

( Justice Permod Kohli )  
Chairman

/as/